

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
M.A. NO. 140 OF 2024
IN
ORIGINAL APPLICATION NO. 356 OF 2022**

IN THE MATTER OF:

Babu Lal and Ors.

Applicants

Versus

State of Rajasthan

Respondent

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STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

Through its Counsel



(Nishant Awana/Ekta Kundu)

Advocate

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Date: 01.05.2025

Place: Delhi

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**ACTION TAKEN REPORT (ATR) ON BEHALF OF THE STATE
 ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA)**

MOST RESPECTFULLY SHOWETH:

1. The present Action Taken Report is being filed on behalf of the State Environment Impact Assessment Authority (SEIAA) in compliance with the directions issued by this Hon'ble National Green Tribunal in M.A. No. 140/2024 arising out of O.A. No. 356/2022.
2. It is respectfully submitted that M/s Smt. Khushbu Sen is the holder of Mining Lease No. 44/2009, over an area measuring 4.1242 hectares, located at Village Nizampura, Tehsil Nasirabad, District Ajmer, Rajasthan, for the mineral Quartz and Feldspar. The said lease is valid and pertains to a mineral-bearing area with certified mineral reserves.

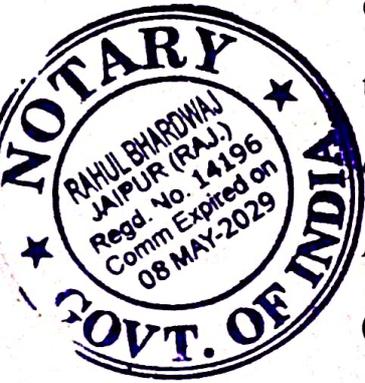
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1 MAY 2025

3. In pursuance of the applicable statutory framework and as required under the EIA Notification, the Project Proponent submitted an application for grant of Environmental Clearance (EC) on the Parivesh 2.0 Portal of the Ministry of Environment, Forest and Climate Change (MoEF&CC) on 29.05.2024.
4. Thereafter, on 05.08.2024, the State Expert Appraisal Committee (SEAC) raised an Essential Document Shortcoming (EDS) communication, identifying non-submission of key documents including the Pre-Feasibility Report (PFR), the old approved mining plan from the competent authority (issued prior to EC requirement under DEIAA), the Aravalli Certificate, certificate from the Divisional Forest Officer (DCF), an undertaking duly signed by the project proponent, and complete past production figures for the period 2012-13 to 2023-24.
5. In the interim, the system delisted the proposal pending compliance from 05.08.2024 until 24.01.2025. Upon resolution of all deficiencies, the complete reply along with the requisite documents was submitted by the project proponent on 24.01.2025. Thereafter, the proposal was reactivated, and upon examination, it was accepted by the SEAC on 28.01.2025. The matter was accordingly considered in the 6B.32nd meeting of the SEAC held on 29.01.2025.



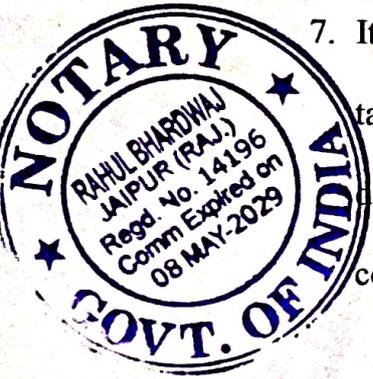
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6. Subsequently, the SEAC forwarded the proposal to the State Environment Impact Assessment Authority (SEIAA) on 01.02.2025. The SEIAA deliberated upon the matter in its 6.12th meeting held on 06.02.2025 and, after due consideration, granted Environmental Clearance to the project on 03.03.2025. The clearance was granted by Shri Vijai N, Member Secretary, SEIAA, after completion of all requisite verifications and procedural formalities on the Parivesh Portal. The copy of the Environmental Clearance is attached herewith as **Annexure-R1**.

7. It is thus respectfully submitted that all necessary actions have been taken in accordance with law, and Environmental Clearance has been duly granted after careful scrutiny of all relevant material, ensuring compliance with applicable environmental safeguards.



[Signature]
State Environment Impact Assessment Authority (SEIAA)

Through its Counsel

[Signature]

Nishant Awana
Advocate

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Date: 01.05.2025
Place: New Delhi

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BEFORE THE NATIONAL GREEN TRIBUNAL
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I, Vijai N., S/o Sh. Natarajan M., aged about 44 years, working as Member Secretary with State Level Environment Impact Assessment Authority, Rajasthan available at 10 Bhawani Singh Lane, Near Sahkar Marg, Jaipur -302001, Rajasthan presently at Jaipur do hereby solemnly affirm and declare as under:

1. That I am the Officer in Charge for the above noted matter and have been duly authorized in this regard. I am well conversant with the facts of the case, and, hence, competent to affirm this affidavit.

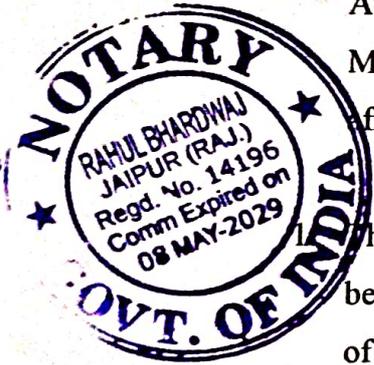
2. That the contents of the accompanying ATR have been drafted by my counsel under my instructions. Facts stated therein are true to my knowledge and the legal submissions made therein are based on the advice received and believed to be correct. Nothing material has been concealed therein.

ATTESTED

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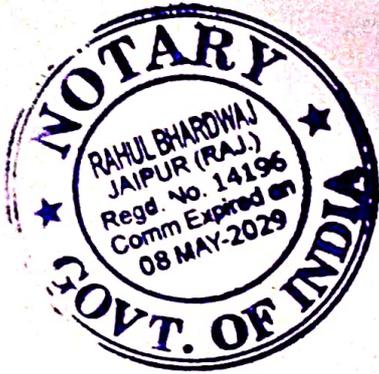


Verification:

Verified at Jaipur on this 01st day of May 2025, that the contents of the above affidavit are true and correct to my knowledge and belief and as per the official records available. I say that no part of it is false and nothing material has been concealed therefrom.



DEPONENT



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1 MAY 2025

File No.: RJ/25/SEAC2(06)/MIN/R.EC/1201

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
RAJASTHAN)



सत्यमेव जयते



Dated 02/03/2025



To,

khushboo sen

khushboo sen

Village Rajgarh Tehsil Nasirabad Dist Ajmer, AJMER, RAJASTHAN, 305205

mukeshsain911@gmail.com

Subject:

Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for re-appraisal of DEIAA EC submitted to SEIAA vide proposal number SIA/RJ/MIN/477043/2025 dated 24/01/2025 for grant of Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25C0108RJ5304827N
(ii) File No.	RJ/25/SEAC2(06)/MIN/R.EC/1201
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Khushbu Sain (ML No. - 44/2009)
(ix) Location of Project (District, State)	AJMER, RAJASTHAN
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

This has reference to your application seeking re-appraisal of environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its 6B.32 meeting held on 29.01.2025

2. Brief details of the Project:

1.	Details of PP	Khushbu Sen Champa Lal Sen
----	---------------	-------------------------------

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		R/o Village -Rajgarh, via Saradhna, Tehsil -Nasirabad, District - Ajmer, Rajasthan	
2.	Details of project	ML No:- 44/2009, Area- 4.1242 Ha, Near village-Nijampura, Tehsil- Nasirabad, Dist.- Ajmer (Raj.)	
3.	Unique Identification Number	272/91/86/2016/118364	
4.	Proposal No	477043	
5.	Capital Investment	Rs.50 Lakhs	
6.	Mining lease details	(i) Date of registration-19/09/2011 (ii) Mineral- Quartz & Feldspar (iii) Validity of lease-19/09/2011 to 18/09/2061	
7.	Mining Plan/Scheme (submitted to DEIAA)	(i) Mineral-Quartz & Feldspar (ii) Mining Capacity- 47986 TPA	
8.	Details of DEIAA's EC	Issued by- DEIAA, Ajmer Date of issue- 27.07.2016 EC issued to- Khusbu Sen Mining Capacity- 48048 TPA	
9.	Applicability of EC transfer, if yes, details thereof (EC transfer details/Form details/lease transfer details)	NA	
10.	Station of mine with respect to Aravali Hills	As per Aravalli certificate issued by ME, Ajmer vide letter dated 19.12.2024, stated that mining lease doesn't falls in Aravalli Hills	
11.	Cluster Certificate	As per ADM (Environment & Development), Department of Mines & Geology certificate dated 05.06.2024 & modified certificate dated 27.08.2024, all the ECs issued by DEIAAs between 15.01.2016 and 11.12.2018 (including both dates) falls under B2 Category.	
12.	Environmental Sensitive	-	
	Any forest land in 100 m from lease boundary	No, As per DCF certificate issued by DCF, Ajmer on date 21.05.2024.	
	Any NP/WLS/CTH/CTR in 10 Km from lease boundary	No	
	Whether mine lease located within 10 Km of any NP/WLS/CTH/CTR whose ESZ is not notified?	No	
13.	Status of compliance of Hon'ble Supreme Court Judgement dated 02.08.2017 in Common Cause v/s Union of India	Violation of Hon'ble Supreme Court Judgement dated 02.08.2017 in Common Cause v/s Union of India not observed.	
14.	DSR	District Survey Report (DSR), prepared by ME, Ajmer is submitted.	
15.	Environment Management		
	Fund allocated for Corporate Environmental Responsibility (CER)- 2% of capital investment	Rs.40,000/-	
16.	Environment Management Plan		
	S. No.	Particulars	
		Capital Cost *Recurring Cost in Rs. (Per Year)	
	1.	Monitoring of Ambient Air, Noise, Water & Soil Quality	- 45000
	2.	Water sprinkling to control of fugitive emission during mining activity, loading, unloading, transportation of mineral, etc. and haulage emissions	70000
	3.	Wire fencing around mine pit	80000 -

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4.	Construction & Maintenance of approach road/haul road	150000	40000
5.	Construction of Garland drains & Settling tank	50000	10000
6.	Waste Management (Municipal waste, Hazardous waste	10000	10000
7.	Greenbelt Development including plant cost, tree guard and its maintenance	250000	30000
8.	Waste water treatment	200000	50000
9.	Mining Waste treatment	-	120000
10	Budget for Re-grassing in compliance to Hon'ble Supreme Court Direction dated 08.01.2020 in Writ Petition(c) No 114/2014	600000	-
TOTAL		1340000	375000

*Note: There will be an increment of 5% in recurring cost every year till the end of project

Labour Welfare			
Sr.No	Particulars	Capital Cost(in Rs.)	*Recurring Cost (inRs./Yr.)
i	Rest Shelters, Safe Drinking Water, Sanitation Facility etc.	200000	30000
ii	Periodical Medical Examination twice in a year	10000	20000
iii	Group Insurance	----	30000
iv	Fuel for cooking	----	20000
v	Medical facility for labors (First Aid Box)	----	15000
vi	Provision for personal protection equipment (PPEs) like ear plug, Face mask, Helmet, shoes etc.	----	30000
vii	Books and Uniforms for children of labors	----	50000
viii	Training & awareness camps for workers for safe& sustainable mining	----	10000
Total		210000	205000

*Note: There will be an increment of 5% in recurring cost every year till the end of project

The Committee observed that Mining Plan/Scheme (submitted to DEIAA) was approved for the capacity of 47986 TPA, whereas EC issued by DEIAA for the capacity of 48048 TPA. Thus, EC was accorded for capacity more than the capacity specified in the Mining Scheme. The Committee therefore resolved to scale down the capacity of EC from 48048 TPA to 47986 TPA which is specified in the Mining scheme.

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it has recommended for Environmental Clearance with certain stipulations. After considering the proposal and recommendations of the SEAC in the 6.12th Meeting of the SEIAA held on 06th Feb, 2025. The SEIAA, Rajasthan hereby accords Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to compliance of the terms and conditions as mentioned here under:

Annexure 1

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

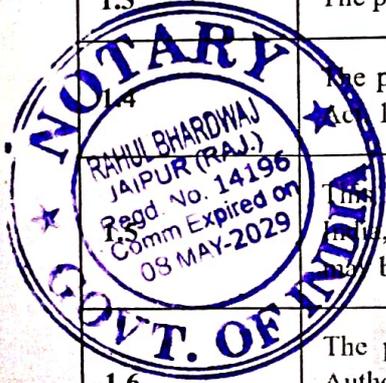
S. No	EC Conditions
1.1	The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.

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EC Conditions

S. No	EC Conditions
1.2	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of Schedule-I species in the study area).
1.3	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.4	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
1.5	Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as applicable.
1.6	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
1.7	The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred. PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
1.8	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors before commencing the mining operations.
1.9	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
1.10	The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area."
1.11	A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
1.12	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
1.13	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest



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S. No	EC Conditions
	and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
1.14	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.

2.

S. No	EC Conditions
2.1	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.

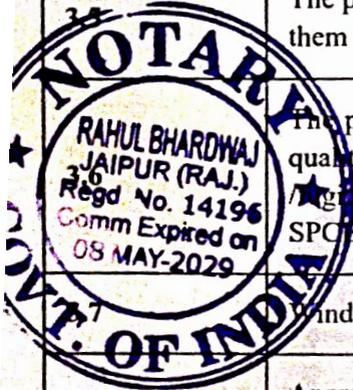
3. Air Quality Monitoring And Preservation

S. No	EC Conditions
3.1	The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986. 9) The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g., PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120 each). covering upwind and downwind directions.
3.2	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.
3.3	The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring

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S. No	EC Conditions
	for common/criterion parameters relevant to the main pollutants released (e.g., PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120 each).covering upwind and downwind directions.
3.4	Design the ventilation system for adequate air changes as per ACGIH document for all tunnels, motor houses, Oil Cellars.
	The project proponent use leak proof trucks/dumpers carrying ore and other raw materials and cover them with tarpaulin.
	The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
	Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
3.8	Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3.9	The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
3.10	The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. Monitor fugitive emissions in the plant premises.



4. Water Quality Monitoring And Preservation

S. No	EC Conditions
4.1	The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.

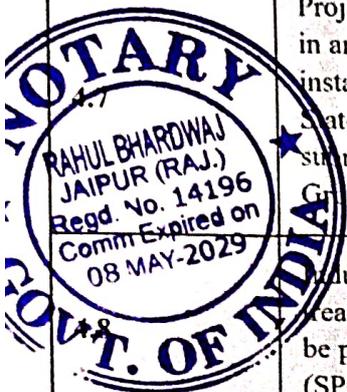
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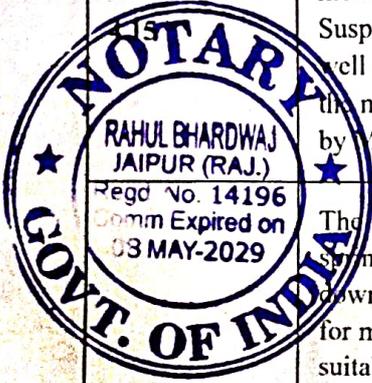
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S. No	EC Conditions
4.2	The project proponent shall practice rainwater harvesting to maximum possible extent.
4.3	The project proponent shall provide the slime disposal facility with impervious lining and collection wells for seepage. The water collected from the slime pond shall be treated and recycled.
4.4	Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
4.5	The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
4.6	Adhere to Zero Liquid Discharge
	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
4.9	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.
4.10	The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
4.11	In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF&CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
4.12	The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.
4.13	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be



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S. No	EC Conditions
	submitted to Regional Office MoEFCC annually.
4.14	Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
4.16	<p>Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.</p> <p>The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease including upstream and downstream. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre-monsoon (April May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.</p>



5. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
5.1	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
5.2	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
5.3	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

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6. Noise Monitoring And Prevention

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S. No	EC Conditions
6.1	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
6.2	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

7. Energy Conservation Measures

S. No	EC Conditions
7.1	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
7.2	Provide LED lights in their offices and residential areas.

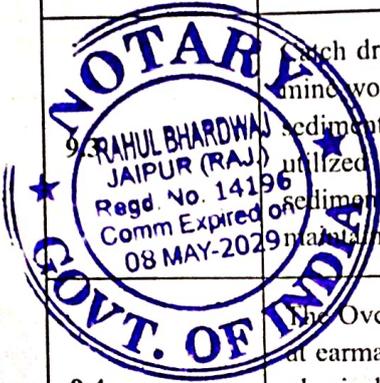
8. Mining Plan

S. No	EC Conditions
8.1	The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantity of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working (method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).
8.2	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.

9. Land Reclamation

S. No	EC Conditions
9.1	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
9.2	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and helps in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump

S. No	EC Conditions
	mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
	Each drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
9.4	The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. The topsoil shall be used for land reclamation and plantation.



10. Waste Management

S. No	EC Conditions
10.1	Kitchen waste shall be composted or converted to biogas for further use. (to be decided on case to case basis depending on type and size of plant)
10.2	The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.

11. Transportation

S. No	EC Conditions
11.1	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].
11.2	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The pollution control equipments like bag filters, vacuum suction hoods, dry

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S. No	EC Conditions
	fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

12. Green Belt And Emp

S. No	EC Conditions
12.1	Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
	The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.



13. Environmental And Human Health Issues

S. No	EC Conditions
	The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
13.2	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
13.3	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
13.4	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
13.5	Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

14. Green Belt

S. No	EC Conditions
14.1	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The green belt shall be developed within first 5 years starting

S. No	EC Conditions
	from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.

15. Corporate Environment Responsibility

S. No	EC Conditions
15.1	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
15.4	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.
15.5	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Mineral Beneficiation plants shall be implemented.
15.6	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest I wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.

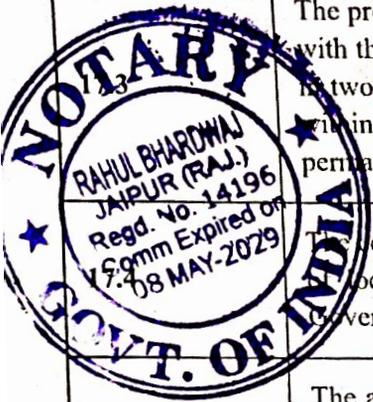
16. Corporate Environment Responsibility (Cer)

S. No	EC Conditions
16.1	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.

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7. Miscellaneous

S. No	EC Conditions
17.1	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
17.2	The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponents website permanently.
	Copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
17.5	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
17.6	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
17.7	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
17.8	44) The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
17.9	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
17.10	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
17.11	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).

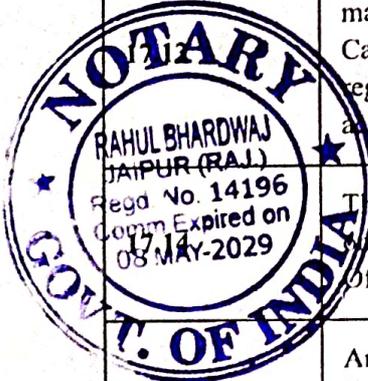


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S. No	EC Conditions
17.12	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
	In pursuant to Ministry's O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
17.15	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
17.16	A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
17.17	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
17.18	The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
17.19	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
17.20	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
17.21	The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
17.22	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

**Additional EC Conditions**

The Committee after deliberation on the information in the proposal, Form- 2, facts, and documents submitted on portal in

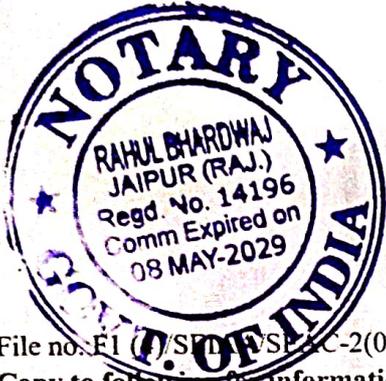
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compliance to OM dated 28.04.2023 and later, resolved to recommend for grant of EC along with standard conditions to aforementioned project for mining capacity of 47986 TPA of Quartz & Feldspar, after taking view on approval of DSR, with specific conditions that (i) in case the mine is a part of any cluster(s), then the present/new EC issued by SEIAA shall substitute the earlier EC issued by DEIAA and duties, responsibilities and fund allocation for environment management, labor welfare, etc as specified in the present EC shall be implemented, (ii) that the mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which have been disturbed due to mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna, etc, (iii) The PP shall ensure compliance of Ministry's OM dated 29.10.2014 issued for mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area.

In addition to the above, the Project Proponent shall strictly comply with the conditions stipulated vide Ministry of Environment, Forest and Climate Change, Government of India OM no. F. No. 22-34/2018-IA-III dated 08.01.2019.



(Vijai N)
Member Secretary,
SEIAA, Rajasthan.

File no: E1 (0/S/D/S/CC-2(06)/Raj/Sectt/Project/Cat. B2 (1201)/ 2024-25Jaipur, Dated:

Copy to following for information and necessary action:

1. Deputy Director, Integrated Regional Office, Jaipur, Ministry of Environment, Forest & Climate Change, Govt. of India, A- 209 & 218, ARANYA BHAWAN, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur- 304002 (Raj.).
2. Additional Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. Munish Kumar Garg, Chairman, SEIAA, Room No. 101, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
4. Sh. Manphool Singh, Member, SEIAA, Room No. 103, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & to ensure the compliance of conditions of this Environmental Clearance and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. Environment Management Plan - Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, JorBagh Road, Aliganj, New Delhi-110003.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur to initiate action for violation of Common Cause judgement (violation of Base year production) as stipulated in MoEF and CC Notification 30.05.2018, if applicable.
9. I.A., SEIAA, Jaipur with the direction to upload the copy of this Environment Clearance on the website.

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M.S. SEIAA, (Rajasthan)

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